

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 574/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th November 2017, 10.30 A.M

Name of the Company	Bank of Maharashtra -Vs- Visa Power Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	S. M. GUPTA, FCS] Financial creditor Applicant	Arvind 7/1 30/11/17
2.	ARUN GUPTA, FCA		

1/	Ms. Manjira Bhuteria, Adv	} Corporate Debtor	30/11/17
	Mr. Arvind Thunghunwala, Adv		
	Mr. Debargha Basu, Adv		

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Petitioner has filed this petition u/s. 7 of the I & B Code. In view of the decision of 3 member bench in **ICICI Bank Ltd. Versus Palogix Infrastructure Pvt. Ltd.** Petitioner should have proper authorisation for initiation of corporate insolvency process u/s. 7 of I & B Code. Document which has been filed at page 32 is incomplete, which shows that it is

only a part of a document. On the basis of that incomplete document no inference can be drawn. Petitioner is directed to file the complete documents relating to the documents dated 24/08/2017 which is at page 32 along with the Board Resolution, if any.

List on **13/12/2017** for admission.

Jd

(Jinan K.R.)
Member (J)

V.P.S.

(V.P.Singh)
Member (J)